BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 734 OF 2024

IN THE MATTER OF: -
RWA SECTOR SIGMA 2 **... APPLICANT**

VERSUS

UNION OF INDIA & ORS. **...RESPONDENTS**

INDEX

Sl. No.	Particulars	Pages
1.	Reply on behalf of Uttar Pradesh Pollution Control Board.	1 – 4
2.	**ANNEXURE-1** True copy of inspection report.	5 – 6
3.	**ANNEXURE-2** True copy letter dated 26.07.2024.	7
4.	**ANNEXURE-3** True copy reminder dated 11.09.2024	8
5.	**ANNEXURE-4** True copy letter dated 12.09.2024	9

NEW DELHI
DATED: 19.09.2024

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 734 OF 2024

IN THE MATTER OF:
RWA SECTOR SIGMA 2 ..... **APPLICANT**

VERSUS

UNION OF INDIA & ORS. ..... **RESPONDENTS**

RESPONSE ON BEHALF OF U.P. POLLUTION CONTROL BOARD

I, Deo Kumar Gupta, S/o. Shri B.P. Gupta, aged about 56 years, Regional Officer, U.P. Pollution Control Board, Greater NOIDA, U.P. at present at New Delhi do hereby solemnly affirm and state as follows:

1. That I in the abovenoted capacity am well conversant with the facts of the present case and have been authorized by the U.P. Pollution Control Board to file the present affidavit on its behalf.

2. That I have read the abovenoted Original Application and have understood the same fully.

3. That the abovenoted matter came up for hearing on 05.07.2024 when this Hon'ble Tribunal issued notice to Respondents.

4. That in compliance of the said order the present response on behalf of U.P. Pollution Control Board is being filed.

5. That the inspection of the site in question i.e. Sector Sigma 2, Greater NOIDA has been conducted by the officers of Regional Office, U.P. Pollution Control Board, Greater NOIDA on 26.07.2024 wherein it has been found that on some part of green belt encroachment has been

made and construction has been raised. A copy of inspection report is being enclosed herewith and marked as **Annexure-1**.

6. That as the area in question falls in the jurisdiction of Greater NOIDA Industrial Development Authority, hence a letter dated 26.07.2024 has been sent to the Additional Chief Executive Officer, Greater NOIDA, Industrial Development Authority for conducting an enquiry and taking action in accordance with law. True copy of letter dated 26.07.2024 is being enclosed herewith and marked as **Annexure-2**.

7. That as no reply has been received, hence reminder was sent on 11.09.2024. True copy of the same is being enclosed herewith and marked as **Annexure-3.**

8. That District Magistrate, Gautam Budh Nagar also sent a letter dated 12.09.2024 to Chief Executive Officer, Greater NOIDA, Industrial Development Authority for taking necessary action. True copy of letter dated 12.09.2024 is being enclosed herewith and marked as **Annexure-4**.

PARAWISE REPLY:

1-3. That the contents of Paras 1-3 need no reply.

4. That in reply to the contents of Para 4 it is submitted that regular maintenance of the green belt is the responsibility of Respondent No. 4.

DIPANKAR DAS * SUPREME COURT N.DELHI * NOTARY REGD. NO. 916 GOVT. OF INDIA

5-7. That the contents of Paras 5 to 7 do not pertain to the replying Respondent.

8-10. That the contents of Paras 8-10 need no reply.

11. That the contents of Para 11 are matter of record.

12. That the contents of Para 12 need no comments.

13. That the contents of Para 13 need no comments.

14. That the contents of Para 14 do not pertain to the replying Respondent.

15. That in reply to the contents of Para 15 it is submitted that replying Respondent has not received any complaint regarding encroachment on the green belt.

16-21. That the contents of Paras 16-21 do not pertain to the replying Respondent.

22-29. That the contents of Paras 22 to 29 pertain to GNIDA and not to replying Respondent.

30. That the contents of Para 30 needs no comment from the replying Respondent.

31. That the contents of Para 31 do not pertain to replying Respondent.

32-35. That the contents of Paras 32 to 35 need no comments.

DIPANKAR DAS * DELHI * SUPREME COURT N. NOTARY REGD. No. 916 GOVT. OF INDIA

36. That in reply to the contents of Para 36 it is submitted that the area in question falls within the jurisdiction of Greater NOIDA Industrial Development Authority and the same has to protect and maintain the green belt.

37-38. That the contents of Paras 37-38 need no comments from replying Respondent.

39-40. That the contents of Paras 39-40 do not pertain to replying Respondent.

41. That the contents of Para 41 pertains to Greater NOIDA Industrial Development Authority, hence need no comments from replying Respondent.

42-45. That the contents of Paras 42-45 do not pertain to replying Respondent.

46-51. That the contents of Paras 46-51 need no comments.

52. That the grounds of challenge are argumentative and will be replied at the time of hearing.

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

18/9/24

DEPONENT

VERIFICATION:

I, the abovenamed deponent do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE 18TH DAY OF SEPTEMBER, 2024 AT NEW DELHI.

18/9/24

DEPONENT

DIPANKAR DAS SUPREME COURT N.DELHI NOTARY REGD. No. 916 GOVT. OF INDIA

ATTESTED 18.09.24

DIPANKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 916
GOVT. OF INDIA
LAWYERS CHAMBER
SUPREME COURT OF INDIA
NEW DELHI

IDENTIFIED

Adv

4

Annexure I

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं० 734/2024 (आई०ए० नं० 264/2024) आर०डब्ल्यू०ए० सेक्टर सिग्मा–2 बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2024 के सम्बन्ध में आख्या।

कृपया उक्त ओ०ए० में उल्लिखित प्रश्नगत क्षेत्र सेक्टर सिग्मा–2, ग्रेटर नोएडा का निरीक्षण आपके निर्देशानुसार अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 26.07.2024 को किया गया। उक्त ओ०ए० के प्रतिवादी द्वारा प्रेषित विवरण के अनुसार सिग्मा–2, ग्रेटर नोएडा में ग्रीन बेल्ट का अतिक्रमण कर निर्माण किये जाने एवं ग्रीन बेल्ट पर अपशिष्ट भण्डारण किये जाने का उल्लेख है। आख्या निम्नवत् है–

1. प्रश्नगत सेक्टर सिग्मा–2, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा विकसित किया गया है।
2. उक्त ओ०ए० के साथ संलग्न पत्र के अनुसार ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण के पत्रांक वरिष्ठ प्रबंधक/उद्यान/2022–23/794 दिनांक 19.11.2022 द्वारा सेक्टर सिग्मा–2, ग्रेटर नोएडा के अन्तर्गत ग्राम–क्यामपुर के चारो ओर कुछ भाग पर ग्रामवासियों द्वारा निर्माण कार्य किये जाने की सूचना दी गयी है।
3. निरीक्षण के दौरान ग्राम क्यामपुर के सामने ग्रीन बेल्ट एरिया में 01 टिन शेड की बाउन्ड्री स्थापित पायी गयी एवं याचिकाकर्ता से दूरभाष पर वार्ता से प्रतीत होता है कि ग्रीन बेल्ट के दूसरी तरफ (ग्राम–क्यामपुर) अतिक्रमण कर दुकानों का निर्माण किया गया है।
4. निरीक्षण के दौरान लिये गये फोटोग्राफ्स निम्नवत् हैं–

5

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

Vivek 26/7/24
(विवेक कुमार)
सहायक पर्यावरण अभियंता

26/7/24
(रंजीत सिंह)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

26/7/24

क्षेत्रीय कार्यालय Annexure-2
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा
ए–1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा–2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई–मेल : rogreaternoida@uppcb.in, फोन/फैक्स- 0120-4259329

सन्दर्भ संख्या : 430 /MGT-79/24 दिनांक : 26/7/24

सेवा में,

अपर मुख्य कार्यपालक अधिकारी,
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,
ग्रेटर नोएडा।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 734/2024 (आई0ए0 नं0 264/2024) आर0डब्ल्यू0ए0 सेक्टर सिग्मा–2 बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 अधिकरण द्वारा पारित आदेश दिनांक 05.07.2024 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें। तत्क्रम में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 05.07.2024 का अंश निम्नवत् है–

"..........1. In this original application the applicant has raised the grievance against improper management and misuse of green belts in Sector Sigma 2, Greater Noida, Gautam Budh Nagar, U.P. The allegation of the applicant is in respect of the green belt being GB – 9, GB- 10, GB-11 and GB – 13. Submission of counsel for the applicant is that GB – 9, GB- 10 and GB-11 are not properly maintained and no green cover has been developed therein. So far as GB -13 is concerned, heavy constructions have been raised. He has further referred to annexure A-20 and submitted that even a country liquor shop has been setup in the green belt. He has also relied upon the photographs filed collectively as annexure A-23 and submitted that huge constructions has been raised on the green belt and in spite of the complaint to the concerned authorities no action has been taken.

2. The O.A. raises substantial issue relating to compliance of the environmental norms and implementation of the provisions of scheduled enactments.

3. Issue notice to the respondents. The applicant is directed to serve the respondent and file affidavit of service at least one week before next date of hearing.

4. List on 24.09.2024......"

उक्त ओ0ए0 के प्रतिवादी द्वारा प्रेषित विवरण के अनुसार सिग्मा–2, ग्रेटर नोएडा में ग्रीन बेल्ट का अतिक्रमण कर निर्माण किये जाने एवं ग्रीन बेल्ट पर अपशिष्ट भण्डारण किये जाने का उल्लेख है। प्रश्नगत प्रकरण में प्राधिकरण स्तर से ही कार्यवाही अपेक्षित है। उपरोक्त आदेश के अनुपालन में प्रश्नगत क्षेत्र का निरीक्षण इस कार्यालय के अधिकारियों द्वारा दिनांक 26.07.2024 को किया गया। निरीक्षण आख्या संलग्न है।

अतः उक्त के दृष्टिगत आपसे अनुरोध है कि प्रश्नगत ओ0ए0 में उल्लिखित तथ्यों की जॉच कराकर नियमानुसार कार्यवाही किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें। उक्त ओ0ए0 की अगली सुनवाई दिनांक 24.09.2024 को नियत है।

संलग्नकः उपरोक्तानुसार।

भवदीय
26/7/24
(डी0के0 गुप्ता)
क्षेत्रीय अधिकारी

प्रतिलिपिः निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, गौतमबुद्धनगर।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

26/7/24
क्षेत्रीय अधिकारी

7

 Annexure-3

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा
ए–1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा–2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई–मेल : rogreaternoida@uppcb.in, फोन/फैक्स- 0120-4259329

सन्दर्भ संख्या : 610/NGT-79/2024

दिनांक : 11/09/24

अनुस्मारक

सेवा में,

अपर मुख्य कार्यपालक अधिकारी,
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,
ग्रेटर नोएडा।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 734/2024 (आई0ए0 नं0 264/2024) आर0डब्ल्यू0ए0 सेक्टर सिग्मा–2 बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 अधिकरण द्वारा पारित आदेश दिनांक 05.07.2024 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें। तत्क्रम में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 05.07.2024 का अंश निम्नवत् है–

"...........1. In this original application the applicant has raised the grievance against improper management and misuse of green belts in Sector Sigma 2, Greater Noida, Gautam Budh Nagar, U.P. The allegation of the applicant is in respect of the green belt being GB – 9, GB- 10, GB-11 and GB – 13. Submission of counsel for the applicant is that GB – 9, GB- 10 and GB-11 are not properly maintained and no green cover has been developed therein. So far as GB -13 is concerned, heavy constructions have been raised. He has further referred to annexure A-20 and submitted that even a country liquor shop has been setup in the green belt. He has also relied upon the photographs filed collectively as annexure A-23 and submitted that huge constructions has been raised on the green belt and in spite of the complaint to the concerned authorities no action has been taken.

2. The O.A. raises substantial issue relating to compliance of the environmental norms and implementation of the provisions of scheduled enactments.

3. Issue notice to the respondents. The applicant is directed to serve the respondent and file affidavit of service at least one week before next date of hearing.

4. List on 24.09.2024......"

उक्त ओ0ए0 के प्रतिवादी द्वारा प्रेषित विवरण के अनुसार सिग्मा–2, ग्रेटर नोएडा में ग्रीन बेल्ट का अतिक्रमण कर निर्माण किये जाने एवं ग्रीन बेल्ट पर अपशिष्ट भण्डारण किये जाने का उल्लेख है। प्रश्नगत प्रकरण में प्राधिकरण स्तर से ही कार्यवाही अपेक्षित है। उपरोक्त आदेश के अनुपालन में प्रश्नगत क्षेत्र का निरीक्षण इस कार्यालय के अधिकारियों द्वारा दिनांक 26.07.2024 को किया गया। निरीक्षण आख्या संलग्न है। उक्त आख्या संलग्न कर प्राधिकरण को इस कार्यालय के पत्रांक 438/एन0जी0टी0–79/24 दिनांक 26.07.2024 द्वारा प्रेषित किया गया है।

अतः उक्त के दृष्टिगत पुनः आपसे अनुरोध है कि प्रश्नगत ओ0ए0 में उल्लिखित तथ्यों की जाँच कराकर नियमानुसार कार्यवाही किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें। उक्त ओ0ए0 की अगली सुनवाई दिनांक 24.09.2024 को नियत है।

संलग्नकः उपरोक्तानुसार।

12-9-24

भवदीय

11/9/24

(डी0के0 गुप्ता)
क्षेत्रीय अधिकारी

प्रतिलिपिः निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, गौतमबुद्धनगर।
2. मुख्य पर्यावरण अधिकारी, वृत्त–1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

8

क्षेत्रीय अधिकारी

Annexure-4

कार्यालय जिलाधिकारी गौतमबुद्धनगर।

पत्रांक : 619....../एन0जी0टी0–79/2024

दिनांक 12/09/2024

प्रेषक
जिलाधिकारी
गौतमबुद्धनगर।

सेवा में,
मुख्य कार्यपालक अधिकारी,
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,
ग्रेटर नोएडा।

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 734/2024 (आई0ए0 नं0 264/2024) आर0डब्ल्यू0ए0 सेक्टर सिग्मा–2 बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 अधिकरण में योजित ओ0ए0 नं0 734/2024 (आई0ए0 नं0 264/2024) आर0डब्ल्यू0ए0 सेक्टर सिग्मा–2 बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 05.07.2024 का सन्दर्भ ग्रहण का कष्ट करें, जिसका सुसंगत अंश निम्नवत् हैं–

"..........1. In this original application the applicant has raised the grievance against improper management and misuse of green belts in Sector Sigma 2, Greater Noida, Gautam Budh Nagar, U.P. The allegation of the applicant is in respect of the green belt being GB – 9, GB- 10, GB-11 and GB – 13. Submission of counsel for the applicant is that GB – 9, GB- 10 and GB-11 are not properly maintained and no green cover has been developed therein. So far as GB -13 is concerned, heavy constructions have been raised. He has further referred to annexure A-20 and submitted that even a country liquor shop has been setup in the green belt. He has also relied upon the photographs filed collectively as annexure A-23 and submitted that huge constructions has been raised on the green belt and in spite of the complaint to the concerned authorities no action has been taken.

2. The O.A. raises substantial issue relating to compliance of the environmental norms and implementation of the provisions of scheduled enactments.

3. Issue notice to the respondents. The applicant is directed to serve the respondent and file affidavit of service at least one week before next date of hearing.

4. List on 24.09.2024......"

उपरोक्त ओ0ए0 के प्रतिवादी द्वारा प्रेषित विवरण के अनुसार सिग्मा–2, ग्रेटर नोएडा में ग्रीन बेल्ट का अतिक्रमण कर निर्माण किये जाने एवं ग्रीन बेल्ट पर अपशिष्ट भण्डारण किये जाने का उल्लेख है। प्रश्नगत प्रकरण में प्राधिकरण स्तर से ही कार्यवाही अपेक्षित है।

उपरोक्त के दृष्टिगत आपसे अनुरोध है कि मा0 अधिकरण द्वारा पारित आदेश के अनुपालन हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नकः उपरोक्तानुसार।

13-9-24

14.9.24
(मनीष कुमार वर्मा)
जिलाधिकारी
गौतमबुद्धनगर

प्रतिलिपिः निम्नलिखित को आवश्यक कार्यवाही हेतु प्रेषित।
1. अपर जिलाधिकारी (वि0/रा0), गौतमबुद्धनगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा।

जिलाधिकारी
गौतमबुद्धनगर